

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 265 of 1994

Friday this the 11th day of February, 1994

CORAM

THE Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman

1. Sojan J James,
Chief Booking Officer,
Aluva Railway Station, Aluva.
2. P.Prabhakaran Nair, Station Master
Grade II, Aluva Railway Station
Aluva.
3. K.Chandran, Booking Supervisor
Aluva Railway Station, Aluva.
4. K.P.Padmanabhan Nair,
Sr.Commercial Clerk Aluva
Railway Station, Aluva.
5. P.Aravindakshan, Pointsman,
Aluva Railway Station, Aluva.
6. A.V.Jacob, Gangman
Aluva Railway Station, Aluva.
7. V.Sathidevi, Sr.Commercial Clerk,
Aluva Railway Station, Aluva.Applicants

(By Advocate Mr.G.Sukumara Menon)

Vs.

1. Union of India, represented
by General Manager, Southern Railway,
Madras.3.
2. Divisional Railway Manager,
Trivandrum Division (Southern Railway)
Thycaud, Trivandrum.
3. Divisional Personnel Officer, Divisional
Office, S.Railway, Thycaud, Trivandrum.
4. Divisional Accounts Officer, S.Railway,
Trivandrum Division, Thycaud, Trivandrum....Respondents

(By Advocate Mr.Thomas Mathew Nellimootil)

O R D E R

Applicants claim City Compensatory Allowance
and House Rent Allowance in terms of Annexure.A2.

Applicants have raised this contention in Annexure A4 representation and that is now pending consideration before the second respondent. Second respondent is directed to take a decision on the representation within six weeks from today and communicate the decision to applicants.

2. With the aforesaid directions, application is disposed of. No costs.

Dated 11th February, 1994.


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ks112.